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O.A. 188/98

Smt. B. Senapati — Applicant
Vrs.

U.O.T. & Ors. — Respondents

16.04.98
S.O (J)

Order No.

dated 1.5.1998.

*Respectfully
Submitted*

Received copy

On behalf of
C. P. Mohapatra



Agd. to 1.5.98 for
consideration of interim
relief.
for expenses.

It is submitted by the learned Addl.
standing counsel that the relief claimed for by the
petitioner in this OA has already been allowed and
to that effect, he has filed a Memo alongwith copy
of the order which shows that the petitioner has been
allowed to continue at Berhampur cancelling her order
of transfer from Berhampur to Chhatrapur. It is submitted
by the learned counsel for the applicant that the
application has become infructuous. In view of this, the
OA is disposed of having become infructuous. No
costs.

30.4.98

Bench:

Sd/- S. S. OM
Vice-Chairman.

TRUE COPY

Verma
Section Officer, 04.05.98
Central Administrative Tribunal
Cuttack Bench, Cuttack.